

O.A. No. 120/86

CORAM : Mr. P.H. Trivedi .. Vice Chairman
 Mr. P.M. Joshi .. Member

18.7.'86

Mr. B.B. Gogia, the learned counsel for the applicant has sent a telegram regarding his inability to attend the Tribunal due to disturbed condition prevailing in the city. However, Mr. K.K. Shah advocate holding proxy for ~~the~~ Mr. R.P. Bhatt for the respondent is present. The case is therefore adjourned to 29th July, 1986 as requested.


(P.M. Joshi)
Member


(P.H. Trivedi)
Vice Chairman

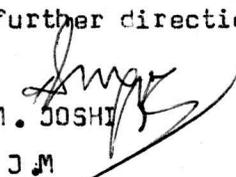
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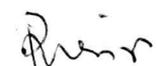
CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

The learned counsel for the parties are present. The ~~applicants~~ are ready to report on duty at Mehsana. It is stated by ~~xxx~~ Mr. K.K. Shah learned counsel for the respondents that the authorities at Mehsana will permit the applicants to resume their duties provided ~~that~~ there is enough work for them at present. Mr. K.K. Shah undertakes to pass these instructions to Railway authorities. The case in the meantime is adjourned to 11th August 1986 for further directions.

29-7-86


(P.M. JOSHI)

J.M


(P.H. TRIVEDI)

V.C.

3

O.S. No. 120/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Mr. B.B. Gogia, the learned counsel for the applicant, is not present.
Mr. K.K. Shah, for the respondent, seeks time for collecting instructions from the railway authorities. The case is, therefore, adjourned to 22nd August, 1986. In the meantime, the respondent are required to file the reply ^{before the said} ~~also~~ on that date.

11.8.86


(P.M. JOSHI)
J. M.


(P.H. TRIVEDI)
V. C.

(H)

O.A. NO. 120/86

CORAM : HON'BLE MR. P. H. TRIVEDI
HON'BLE MR. P. M. JOSHI

.. VICE CHAIRMAN
.. JUDICIAL MEMBER

22.8.'86

Heard the learned advocate for the respondents. The applicant is not present either in person or through his advocate. The learned advocate for the respondents has stated that there is likelihood of the applicant being accommodated at Mehsana provided the applicant reports for duty within a period of a fortnight. In the light of this submission of the respondent, the application stands disposed of with no order as to cost.


(P. H. TRIVEDI)
VICE CHAIRMAN


(P. M. JOSHI)
JUDICIAL MEMBER